The Evacuee Interest (Separation) Second Supplementary Act, 1960

Act 32 of 1960

Keyword(s):
Evacuee Interest, Evacuee Interest Separation Act, 1951
The Evacuee Interest (Separation) Second Supplementary Act, 1960.

(Punjab Act No. 32 of 1960)

[Received the assent of the Governor of Punjab on the 28th November, 1960, and was first published in the Punjab Government Gazette (Extraordinary) of the 28th November, 1960].

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
</tr>
</thead>
</table>

An Act

to supplement the Evacuee Interest Separation Act, 1951 by applying in the [Principal territories] the amendments made in that Act by the Evacuee Interest (Separation) Amendment Act, 1960.

Be it enacted by the Legislature of the State of Punjab in the Eleventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Evacuee Interest (Separation) Second Supplementary Act, 1960.

1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1960, page 2122.

2. See Haryana Government Gazette (Extraordinary), dated the 29th October, 1968.

(2) It extends to the whole of the principal territories.

(3) It shall be deemed to have come into force on the date appointed by the Central Government under sub-section (2) of section 1 of the Evacuee Interest (Separation) Amendment Act, 1960.

2. The amendments made to the Evacuee Interest (Separation) Act, 1951, by the Evacuee Interest (Separation) Amendment Act, 1960, shall, so far as they relate to any matter enumerated in List II of the Seventh Schedule to the Constitution, be as valid in the principal territories as if the provisions contained therein had been enacted by the Legislature for such territories.

3. (1) The Evacuee Interest (Separation) Second Supplementary Ordinance, 1960 (Punjab Ordinance No. 5 of 1960), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Evacuee Interest (Separation) Second Supplementary Ordinance, 1960, shall be deemed to have been done or taken under this Act as if this Act had commenced on the 29th September, 1960.


2. Substituted for the words “of the State” by ibid.